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Petition(s) for Special Leave to Appeal (Civil) No(s).32046/2011

ITEM NO.35 COURT NO.10 SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).32046/2011

(From the judgement and order dated 18/08/2011 in CMWP No.8658/2006
of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

KAMAL KUMAR SRIVASTAVA Petitioner(s)

VERSUS

DHANPATTI & ORS. Respondent(s)

(With appln(s) for exemption from filing O.T. and with prayer for
interim relief and office report)

Date: 05/12/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.M. LODHA
HON'BLE MR. JUSTICE H.L. GOKHALE

For Petitioner(s) Mr. Ajay Kumar Misra, Sr. Adv.
Ms. Anuradha Dubey Mishra, Adv.
Ms. Tulika Mukharjee, Adv.
Mr. Bharat Dubey, Adv. for
M/S Anuradha & Associates

For Respondent(s) Mr. Rakesh Dwivedi, Sr. Adv.
Dr. Madan Sharma, Adv.
Mr. Vijay Kumar Pandita, Adv.
Ms. Asha Upadhyay, Adv.
Mr. R.D. Upadhyay, Adv.

UPON hearing counsel the Court made the following
O R D E R

Our attention has been invited to the order dated
September 21, 2005 passed in Civil Appeal No. 5933 of 2005
and Civil Appeal No. 5950 of 2005.

Having regard to the above order, we are satisfied
that in the present matter also leave needs to be granted as

2
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the decision of this Court in Unique Butyle Tube
Industries (P) Ltd. Vs. Financial Corporation and

others, [2003 (2) SCC 455], has been referred to the larger
Bench.

Leave granted.

As regards interim relief, list the matter after

three weeks.

In the meanwhile, status quo with regard to subject property shall be maintained.

(Rajesh Dham)
Court Master

(Renu Diwan)
Court Master